

ITEM NO.31

COURT NO.15

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 776/2020

(Arising out of impugned final judgment and order dated 02-09-2019 in CRR No. 993/2011 passed by the High Court of Punjab & Haryana At Chandigarh)

NEERAJ GUPTA

Petitioner(s)

VERSUS

PARDEEP KUMAR BANSAL & ORS.

Respondent(s)

IA No. 4855/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 4856/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Amitabh Chaturvedi, adv.
Mr. S.S. Ray, Adv.
Mr. Aroon Menon, Adv.
Ms. Rakhi Ray, AOR
Mr. Ankit Tiwari, Adv.
Mr. Saifuddin Sharma, Adv.
Ms. Nimisha Nath Narayan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice returnable in two weeks.
Dasti, in addition is permitted.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
ASSISTANT REGISTRAR